

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 13th January 2020)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00020/2020
(U/S 19, Administrative Tribunal Act, 1985)

1. Nilam D/o Late Ram Nath Ram aged about 30 years,
2. Kamla Devi, W/o Late Ram Nath Ram aged about 60 years,
Both are residing at R/o Kadipur, Tirchhi, District Ghazipur.

..... **Applicant**

By Advocate: **Shri Ankit Gaur/Shri Saurabh**

Versus

1. Union of India through Secretary, Ministry of Human Resources Development, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi.
2. Assistant Commissioner (Stha. II, III, Kendriya Vidyalaya Sangathan (HQ) New Delhi -16.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, BHU Campus, Varanasi.

..... **Respondents**

By Advocate: **Shri Rishi Kumar**

ORDER

Heard Shri Sunil proxy counsel for Shri Saurabh learned counsel for the applicant and Shri Rishi Kumar, learned counsel for the respondent No.5.

2. During the course of argument, learned counsel for the applicant submitted that his limited prayer might be redressed, in case a direction is given to the respondent No.2 to consider and take a decision on the representation dated 08.08.2018 (Annexure A-2) by a reasoned and speaking order within a specified period of time.

2. On the other hand, learned counsel for the respondents submitted that he has no objection if such direction is given.

3. In view of the aforesaid limited prayer made by counsel for the applicant but without expressing any opinion on merits of the case, the Original Application is disposed of with the direction to the Respondent No.2/Competent Authority to take a decision on the representation dated 08.08.2018 (Annexure A-2) within a period of three months from the date of receipt of certified copy of this order, by way of reasoned and speaking order. Copy of the same be communicated to the applicant. No order as to costs.

(RAKESH SAGAR JAIN)
Member (J)

Manish/-